(ख) यदि हां, तो उसके सदस्यों के नाम क्या हैं और उन में उन सदस्यों के नाम क्या हैं और उनकी संख्या कितनी है जो राजभाषा समिति की सिफारिश के आधार पर समिति में सम्मिलित किये गये है ?

प्रधान मंत्री (श्री मोरारजी देसाई) : (क) जी, नहीं । प्रधान मंत्री कार्यालय एक छोटा-सा संगठन होने की वजह से यहां हिन्दी के प्रगामी प्रयोग के लिए राजभाषा विभाग द्वारा जारी विभिन्न निर्देशों को लागू करने के काम की देख रेख के लिए एक संयुक्त सचिव को नियुक्त किया गया है ।

(ख) प्रश्न नहीं उठता ।

हिन्दी सलाहकार समिति की नियुक्ति

8228. श्री नवाब सिंह चौहान : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या उनके मंत्रालय मे हिन्दी सलाहकार समिति का गठन किया गया है ; और

(ख) यदि हा, तो इसके सदस्यो के नाम क्या है और उन मे से ऐसे सदस्यो के नाम क्या है जिनको राजभाषा विभाग की सिफारिश पर शामिल किया गया है ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण अडवाणी) (क) और (ख). समिति का पुनर्गठन अभी तक नहीं हुआ है ।

Security Posts Over Private Lands in Mizoram

8129. DR. R. ROTHUAMA: Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 4641 on 29-3-1978 and state:

(a) the main reasons for the security forces not occupying private lands, gardens, etc. in the heart of the villages in Nagaland which is also disturbed area like Mizoram;

(b) whether legal permits were obtained from the village authorities by the security forces, for occupying those private lands, gardens houses etc;

(c) if so, whether those documents will be laid on the Table of the House;

(d) if not, by which authority, either State or Central they had set up their posts in the heart of the villages, and whether the legal documents in regard to them are proposed to be laid on the Table; and

(e) facts and figures regarding exact amount of compensation or house rents paid to all families whose lands, houses, compounds etc. have been occupied?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) There is no reason to imply that there is either any indiscriminate occupation of private lands, gardens etc. in the heart of villages in Mizoram, or any adverse discrimination involved. The location of posts of Security Forces, in both Nagaland as well as Mizoram—as it would be anywhere—is determined strictly by essential security considerations, towards assisting the Civil authorities in the maintenance of law and order and protection of law-abiding citizens against hostile and violent activities.

(b) to (e). The land for locating posts of Security Forces in Mizoram is generally requisitioned through Civil Administration. In all cases, where private land is occupied by the Security Forces, compensation for such occupation is paid to the owners through local Revenue authorities. The relevant records and information will be available with the Civil Administration.